IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.214/90

New Delhi, dated the 1th June, 1994

Hon'ble Shri S.R. Adige, Member(A)
Hon'ble Smt.Lakshmi Swaminathan, Member(J)

Shri Narinder Singh,
resident of J-714,
Mandir Marg, New Delhi

... Applicant

(By advocate Sh.T.C. Aggarwal)

V/s

1. Union of India, through Secretary,
   Ministry of Information & Broadcasting,
   Shastri Bhawan, New Delhi.

2. Director, Publication Division,
   Patiala House, New Delhi

... Respondents

(By Advocate Sh.M.L. Verma)

JUDGMENT (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

Heard the both counsels. We note that in O.A.
80/89, the Tribunal by its order dated 16.3.89 had noted
that the applicant had not made any representation against
his grievance to the department and had, therefore,
directed the applicant to first make a representation
to the respondents who should pass order on the same
within a period of three months from the date of its
receipt. Liberty had been reserved to the applicant to
approach the Tribunal, if so aggrieved with the orders
of the respondents.

2.	It appears that although, the applicant had filed a representation on 17.4.89, there is nothing to indicate that the respondents passed any order on the said representation. We are constrained to note that the representation of the applicant still apparently remains undisposed of by the respondents.

3.	Under the circumstances, after hearing both the parties, we direct the respondents to dispose of the representation dated 17.4.89 filed by the applicant, by a speaking order, under intimation to the applicant, within two months from the date of receipt of a copy of this order, with liberty to the applicant fo file a fresh O.A. if any grievance survives thereafter, and if so advised, in accordance with law. Till disposal of the representation by the respondents recovery will remain stayed. No costs.

4. This OA stands disposed off accordingly.

(Lakshmi Swaminathan)

Member (Judicial)

(S.R. Adige)

Member (A)

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